

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCHCOURT-II

9. CP 3185/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2021**

NAME OF THE PARTIES: - Nandu Finvest Pvt. Ltd.
V/s
RoC, Mumbai

Section 252(1) of Companies Act, 2013

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Vipin Shrimali appeared for the Appellant Company. He submitted that the Company did not file its financial statement to the RoC for the nineteen years and the Company did not generate any income during the last three years from the date of the strike off or the dissolution order passed by the RoC. Bench posed some queries and the Ld. Counsel sought some time to file reply affidavit in support of the same (voluntary exit). **List the matter on 26th April 2021** for hearing.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 12th day of April 2021
ANKIT

Sd/-
H.P. CHATURVEDI
Member (Judicial)